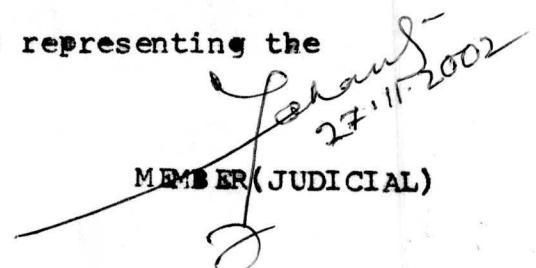


Order dated 27.11.2002

None appears for the Applicant when called nor has there been any prayer made on his behalf seeking adjournment. However, Shri K.C.Mehanty, learned Government Advocate representing the State of Orissa and Shri S.B. Jena, learned Addl. Standing Counsel representing the Union of India are present and heard.

Having heard the State counsels and having perused the records, it appears to me(as has been given out in the reply(to rejoinder)filed by the State Government) that whatever is due and admissible to the Applicant under the already rules has/been sanctioned by the State Government to be disbursed(by the Accountant General of Orissa) in favour of the Applicant. In the said premises, this Original Application is disposed-of with direction to Accountant General of Orissa to disburse the dues of the Applicant within a period of three months. The Home Department in the Government of Orissa should immediately take up the matter with the A.G. for smooth disbursal of the dues to the Applicant. The Home Department in the Government of Orissa should furnish all details to the A.G., Orissa, within a period of 15 days and the A.G., Orissa and the State Government should take joint efforts to comply this order within three months as directed above. No costs.

Send copies of this order to Applicant as well as ^{to the} Respondents. Free copies of this order be also made available to the learned counsels representing the Respondents.


MEMBER (JUDICIAL)

27/11/2002